

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4098
ANSWERED ON:18.12.2012
FREEDOM FIGHTERS OF JALLIANWALA BAGH MASSACRE
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of freedom fighters and their dependents of the Jallianwala Bagh massacre who have been sanctioned pension/family pension under the Swatantrata Sainik Samman Pension Scheme;
- (b) whether some of the freedom fighters/their dependents of the said incident have not been sanctioned pension;
- (c) if so, the details thereof alongwith the reasons for denial of pension to those freedom fighters and their dependents;
- (d) whether the Government has any proposal to review its decision and sanction pension to the dependents of those freedom fighters; and
- (e) if so, the details thereof and the action taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH)

(a) to (e) :- As per Swatantrata Sainik Samman Pension Scheme, 1980 those freedom fighters who apply for grant of pension and who fulfill the eligibility conditions and evidentiary requirements of the Scheme, are sanctioned Central Samman pension. After death of the freedom fighters/Central Samman pensioners, their spouses and after death of the widows/widowers, their unmarried & un-employed daughters (up to maximum of three such daughters), mother and father of the freedom fighters are granted dependant family pension. No application alongwith the supporting documents and recommendation of the State Government has been received from freedom fighters/eligible dependants who had suffered during Jallianwala Bagh massacre.